

FORM NO. 12

[See rule 29(2)(e)(ii)]

Report to be submitted by the prescribed authority to the Chief Commissioner of Income-tax having jurisdiction over the company

Sl. No.	Particulars of the company	
1.	Name	<i>(refer Note 1)</i>
2.	Address of the registered office	<i>(refer Note 2)</i>
3.	Permanent Account Number	
4.	Details of principal officer	Name <i>(refer Note 1)</i>
		Designation
5.	(a) Nature of business/activity of the company	<ul style="list-style-type: none"> • Business of Biotechnology • Manufacture/production of eligible article or thing, which is not specified in Schedule XIII
	(b) If answer to (a) above is manufacture/production of eligible article or thing, please specify product	

Sl. No.	PART A	
1.	Whether the nature of business is related to the objectives of the proposed scientific research contemplated by the company	<i>Yes/No</i>
2.	Proposed objectives of scientific research contemplated by the company	
3.	Details of the nature of existing in-house research and development facilities for scientific research	<i>(refer Note 3)</i>
4.	Whether the in-house research and development facility is adequate for carrying out scientific research	<i>Yes/No</i>
5.	Details of Department of Scientific and Industrial Research recognition for the existing research and development facility	Registration number
		Date of recognition <i>(dd/mm/yyyy)</i>
		Validity of recognition
6.	Whether agreement for co-operation and research and development facility and for audit of the accounts entered into	<i>Yes/No</i>
7.	Annual production of eligible products during the past three tax years	

PART B

Sl. No.	Particulars	
1.	Tax year	
2.	Address of the research and development facility	<i>(refer Note 2)</i>
3.	Details of expenditure: (in Lakhs)	A. (i) Land
		(ii) Buildings

		B. Capital Expenditure (other than land and building): (i) Equipment (ii)Others (a) (b) (c) (iii) Total	
		C. Revenue expenditure (i) expenditure directly related to research and development (a)..... (b)..... (c) Total	
4.	Total expenditure on the approved research and development centre (excluding land and building)		
5.	If any asset acquired in respect of development of scientific research and development facility is disposed of/transferred		<i>Yes/No</i>
6.	If answer to 5 is Yes, then whether approval has been taken from Secretary, Department of Scientific and Industrial Research		<i>Yes/No</i> <i>(refer Note 3)</i>
7.	Details of such assets disposed of/transferred		<i>(refer Note 3)</i>

DECLARATION

I certify that the above details are true and correct to the best of my knowledge and belief.

.....

Signature of the Secretary, Department of
Scientific and Industrial Research

Date:

Place:

Copy to: The Company

Notes:

1. Name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided with respect to the mentioned Row No. as annexures, namely:

Annexure	With respect to	Particulars
A-1	Part A (Row No. 3)	A detailed note on the nature of existing in-house research and development facilities for scientific research
A-2	Part B (Row No. 6)	A copy of letter of approval from Secretary, Department of Scientific and Industrial Research
A-3	Part B (Row No. 7)	Following details in respect of disposed/transferred asset shall be provided: (i) Description of the asset (ii) Consideration received on disposal/transfer of asset

4. Some of the information in the form would be pre-filled to the extent possible.

5. Amounts to be filled in ₹ unless otherwise provided.